

ITEM NO.16

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1405/2023

JANE KAUSHIK

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.259192/2023-GRANT OF INTERIM RELIEF and IA No.259194/2023-EXEMPTION FROM FILING O.T.)

Date : 02-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Yashraj Singh Deora, AOR
Ms. Muskan Tibrewala, Adv.
Ms. Sonal K Chopra, Adv.
Mr. Abhishek Singh, Adv.
Mr. Priyesh Mohan Srivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petitioner who is a transgender woman is aggrieved by the fact that her services were terminated by schools in Uttar Pradesh and Gujarat immediately after her gender identity was revealed.
- 2 Counsel submitted that this Court has been moved under Article 32 of the Constitution bearing in mind that the schools were situated in two different States and it will be difficult for the petitioner to pursue her remedies if she is relegated to each of the High Courts.

- 3 Issue notice.
- 4 Liberty to serve the Central Agency in respect of the Union of India and the Standing Counsel for the States of Uttar Pradesh and Gujarat.
- 5 Notice to the fourth and fifth respondent shall be returnable on 2 February 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR